

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

STARRED QUESTION NO:205
ANSWERED ON:24.11.2010
DEPORTATION OF INDIAN WORKERS
Mahato Shri Narahari

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether the Government has taken note of the Indian workers being deported by different countries;
- (b) if so, the details thereof in respect of such cases for the last three years and the current year and the reasons therefor; and
- (c) the steps taken by the Government in this regard?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

(a) to (c): A statement is laid on the Table of the House.

Statement referred to in reply to part (a) to (c) of the Lok Sabha Starred Question No.205 for answer on 24.11.2010 regarding Deportation of Indian Workers.

(a & (b): Yes, Sir. Some countries from time to time deport foreign workers including Indians due to various reasons. Deportation is usually on the grounds of non-possession of valid visas / resident permits, violation of labour rules or visa/ work permit regulations . Sometimes, amnesty is also declared for workers overstaying illegally and the overstayers are permitted to leave the country during the notified period. The number of Indian workers deported with Emergency Certificates (ECs) issued by the Indian missions from Malaysia and six Gulf Countries, during the last three years is as under: -

Year	Kuwait	Bahrain	UAE	KSA	Malaysia	Qatar	Oman
2007	8234	1481	50666	28904	5638	2050	1086
2008	4576	486	2845	32154	4211	2305	2299
2009	1267	576	3207	28698	5385	1958	1991
2010	831	2017	7224	9618	3088	110	13500
	(upto 31.10.2010)	(upto 30.06.2010)	(upto 30.06.2010)				

(c): The Government has taken several steps to address the issue of Indian emigrants becoming illegal emigrants and to mitigate the difficulties of those rendered illegal or subjected to deportation. These, inter-alia, include: -

(i) Nation-wide awareness campaigns through media to educate intending emigrants about legal emigration procedures, risk of illegal migration and precautions to be taken during emigration.

(ii) An Overseas Workers Resource Centre (OWRC) which is a 24- hour telephone helpline operating in seven languages, to provide authentic information to intending emigrants as well as emigrants on all aspects of emigration.

(iii) The Government has established the Indian Community Welfare Fund (ICWF) in 42 countries to provide onsite support to the affected emigrants. The Indian missions provide all necessary assistance for the return / deportation of illegal emigrants.

(iv) Government has established an Indian Workers Resource Centre in UAE.

(v) The Government has signed MOUs with seven major labour- receiving countries to establish an institutional framework for bilateral cooperation for protection and welfare of workers.